(b) if not, why medicines of local purchase are given third or fourth day in other areas as compared to next day in VIP areas?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRISHATRUGHAN SINHA): (a) Under the present arrangement, CMO Incharges of all the CGHS dispensaries have powers to indent those medicines which are not available in the dispensary through the authorised local chemist.

(b) Indented medicines from rthe Authorised Local Chemist are given by and large in all the CGHS dispensaries in Delhi on the next working day or latest by the third day.

Scholarships to SC, ST and OBC students of Tripura

*315. SHRI MATILAL SARKAR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government have any plan to enhance to rate of pre-matric and post-matric scholarships for the SC.ST and OBC students of Tripura;

(b) whether he is aware that Government did not sanction the scholarships to OBC students of Tripura, though a proposal of Rs. 127.67 lakhs was sent by the Government of Tripura during the year 2000-2001; and

(c) if so, whether the said amount will be sanctioned alongwith the amount of the current year?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. SATYA NARAYAN JATIYA): (a) The Government is reviewing the schemes of Pre-matric scholarships and Post-matric scholarships to OBC students and Post-matric scholarships to SC and ST students which includes the revision of rates of scholarships in the country, including the State of Tripura.

(b) and (c)Yes, Sir. The proposal of the State Government of Tripura for sanction of Rs. 127.67 lakhs under the scheme of Post-matric scholarships to OBC students during 2000-01, could not be sanctioned due to non-receipt of utilization certificate from the State Government for the funds released during the previous year. The utilisation certificate was

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received on 10.8.2001 during 2001-2002 alongwith the proposal for the year 2001-2002 against which the entire amount of Rs. 63.31 lakhs was released. Since the scholarship is meant for that particular year, it is not possible to consider now the proposal for 2000-2001.

Type-Il Government quarters in Delhi

*316. CHAUDHARY HARMOHAN SINGH YADAV: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) the details of facilities provided in Type-II Government quarters in Delhi;

(b) the steps being taken by Government to provide all these facilities in Type II quarters of Laxmibai Nagar, New Delhi; and

(C) by when these facilities will be made available?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRIANANTH KUMAR): (a)The standards and amenities to be provided in Government quarters are revised from time to time. The standard of facilities prescribed for type-ll quarters at present is placed at Statement (*See beloW*).

(b) and (c)There is no proposal at present for providing these revised amenities in type-II quarters of Laxmibai Nagar which were constructed in 1955. However, there is an existing scheme under which most of the amenities for such quarters can be upgraded to the prevailing standards on payment of 10% of the cost, by the allottees.

SI. No.	Item	Current standard amenities being provided for Type-ll Government Quarters
1. 2.	Door and Windows Fittings Security fixtures	Oxidized iron fittings Peep hole and security chain for external doors only
3.	Flooring	Mosaic flooring and skirting in 50% area and Kota stone on Kitchen shelf top

Statement

Amenities for Type-ll quarters